

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No. 117 – Cont. A 6 of 2020 in TP 45-A 2016(CA 232 of 2013) with TP 45-B of 2016(CA 189 of 2014) with TP 45-C of 2016(CA 263 of 2014) with TP 45 of 2016(CP 73 of 2013)

With

ITEM No. 118- IA/43(AHM)2022 in Cont. A 6 of 2020 in TP 45 of 2016

In

TP 45-A 2016(CA 232 of 2013) with TP 45-B of 2016(CA 189 of 2014) with TP 45-C of 2016(CA 263 of 2014) with TP 45 of 2016(CP 73 of 2013)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Mr Girdhar Viramgama & Ors
V/s
Balaji Embroidery Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate for R-1 to R-3
For RoC : Ms. Vipal Solanki, Company Prosecutor

ORDER

Learned Counsel Mr. Dhiren Dave again seeks time to place the details of the proceedings pending before the Civil Court/Trial Court filed by the applicant in terms of order dated 25.01.2024.

Re-list on 18.07.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)